

(2022) 05 OHC CK 0137
In the Orissa High Court
Case No : Writ Petition (C) No. 13197 Of 2022

Arabinda Sahoo

APPELLANT

Vs

State Of Odisha And Others

RESPONDENT

Date of Decision : 24-05-2022

Acts Referred:

Citation : (2022) 05 OHC CK 0137

Hon'ble Judges : B. P. Routray, J;M.S. Sahoo, J

Bench : Division Bench

Advocate : Pravash Chandra Jena, S.N. Das, P. Naidu

Final Decision : Disposed Of

Judgement

1. Heard Mr. P.C. Jena, learned counsel for the Petitioner, Mr. S.N. Das, learned Additional Standing Counsel for State – Opposite Party Nos.1 to 4 and Ms. P. Naidu, learned counsel for Endowment Commissioner – Opposite Party No.5.
2. Mr. Das, learned ASC prays for withdrawal of the affidavit filed by the Assistant Commissioner of Police dated 17th May, 2022 with liberty to file better affidavit. The prayer is allowed and fresh affidavit be filed before the next date.
3. The Assistant Commissioner of Police (Opposite Party No.4) is directed to mention specifically in his affidavit about the steps taken by him pursuant to order dated 28th March, 2022 of the Additional Assistant Commissioner of Endowments, Cuttack.
4. List the matter on 10th June, 2022 before the available Vacation Bench.

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